### GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 1895

TO BE ANSWERED ON THE 3<sup>RD</sup> MARCH, 2020/PHALGUNA 13, 1941 (SAKA)

FINANCIAL RELIEF TO VICTIM AFTER REGISTRATION OF FIR

1895. SHRI ASHOK KUMAR RAWAT: SHRI ASHOK MAHADEORAO NETE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any First Information Reports (FIRs) have been registered under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act in the country, particularly in various police stations of Maharashtra, Madhya Pradesh, Rajasthan and Delhi during the last two years till date and if so, the details thereof;
- (b) whether there is any provision under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act for providing financial relief to the victims after registration of FIRs in the police stations and filing chargesheet in the court under the said Act;
- (c) if so, the number of said cases in which financial assistance has been provided to the victims as per the provisions of the said Act along with the details of the cases in which the said financial assistance has not been provided, State-wise and police station-wise; and
- (d) the action taken against the officers not following the said provision relating to providing financial relief to the victims in cases of FIRs registered under the said Act?

#### **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY)

(a) National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its publication "Crime in India". Published reports are available till

#### LS.US.Q.NO.1895 FOR 03.03.2020

the year 2018. The State/UT-wise (including Maharashtra, Madhya Pradesh, Rajasthan and Delhi) details of cases registered on total crimes committed under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (PoA Act) for crimes against Scheduled Castes and Scheduled Tribes during the years 2017 and 2018 are available at Annexure-I.

- (b) Rule 12(4) of the Scheduled Cases and the Scheduled Tribes (Prevention of Atrocities) Rules, 1995 provides for financial relief to the victim.
- (c) Relief is provided to the victims under the PoA Act by the respective Social Welfare/SC/ST Welfare Departments of the State Governments/UTs concerned. As per the reports received from the State Governments/UTs, the number of persons provided relief in the years 2017-18 and 2018-19, under the Centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act, 1955 and the PoA Act, is available at Annexure-II. Details of the cases in which the financial assistance has not been provided i.e. State-wise and Police Station-wise is not maintained centrally.
- (d) State Governments are responsible for the implementation of PoA Act and the Rules framed thereunder and they are competent to take cognizance in respect of any dereliction of duty by any public servant. Data in this regard is not maintained centrally.

\*\*\*\*

# State/UT-wise Cases Reported (CR) under Total of SC/ST (Prevention of Atrocities) Act under Crime against Scheduled Castes and Scheduled Tribes during 2017-2018

		Scheduled Castes		Scheduled Tribes	
		2017	2018	2017	2018
SL	State/UT	CR	CR	CR	CR
1	Andhra Pradesh	1969	1830	341	329
2	Arunachal Pradesh	2	0	0	0
3	Assam	10	8	65	6
4	Bihar	6747	7061	80	64
5	Chhattisgarh	283	264	399	388
6	Goa	10	5	2	5
7	Gujarat	1477	1426	319	311
8	Haryana	760	961	0	0
9	Himachal Pradesh	108	127	3	1
10	Jammu & Kashmir*	0	0	0	0
11	Jharkhand	541	537	237	223
12	Karnataka	1869	1322	401	321
13	Kerala	915	887	144	138
14	Madhya Pradesh	5892	4753	2289	1868
15	Maharashtra	1688	1974	464	526
16	Manipur	0	0	1	1
17	Meghalaya	0	0	0	0
18	Mizoram	0	0	0	0
19	Nagaland	0	0	0	0
20	Odisha	1969	1778	700	557
21	Punjab	118	168	0	0
22	Rajasthan	4238	4607	984	1095
23	Sikkim	5	5	6	1
24	Tamil Nadu	1361	1407	22	15
25	Telangana	1465	1507	435	419
26	Tripura	1	1	1	0
27	Uttar Pradesh	11232	11696	88	145
28	Uttarakhand	96	58	11	7
29	West Bengal	138	119	122	101
	TOTAL STATE(S)	42894	42501	7114	6521
30	A&N Islands	0	0	2	1
31	Chandigarh	1	1	0	0
32	D&N Haveli**	0	1	5	3
33	Daman & Diu**	0	0	0	0
34	Delhi	48	36	4	0
35	Lakshadweep	0	0	0	0
36	Puducherry	26	0	0	0
_	TOTAL UT(S)	75	38	11	4
	TOTAL (ALL INDIA)	42969	42539	7125	6525

Source: Crime in India

Note: Clarifications are pending from West Bengal, Assam, Arunachal Pradesh, Meghalaya & Sikkim for the year 2018

<sup>\*</sup>Now UTs of Jammu & Kashmir and Laddakh

<sup>\*\*</sup> Now UTs of D&N Haveli and UT of Daman& Diu have merged as one UT.

### **Annexure-II**

State/UT wise number of persons provided relief under the Centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, during 2017-18 and 2018-19.

S.N o	States/UTs	Number of persons provided relief under the Centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 during the year:		
		2017-18	2018-19	
1.	Andhra Pradesh	5408	10995	
2.	Bihar	2342	3266	
3.	Chhatisgarh	883	773	
4.	Gujarat	2287	1741	
5.	Haryana	626	1003	
6.	Himachal Pradesh	173	278	
7.	Jharkhand	595	556	
8.	Karnataka	2277	2128	
9.	Kerala	420	1106	
10.	Madhya Pradesh	8872	6338	
11.	Maharashtra	1808	2184	
12.	Odisha	1385	1796	
13.	Punjab	NA	NA	
14.	Rajasthan	3648	3727	
15.	Tamil Nadu	2067	1580	
16.	Telangana	1007	4976	
17.	Tripura	2	1	
18.	Uttar Pradesh	16507	16507	
19.	Uttarakhand	125	142	
20.	West Bengal	61	108	
21.	NCT of Delhi	22	11	
22.	Puducherry	NA	NA	
Total		50515	59216	

Note:- NA= Not Available